



2025:DHC:8719



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

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Date of decision: 26.09.2025

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**CRL.M.C. 1772/2025 & CRL.M.A. 7982/2025 EXEMPTION
FROM FILING CERTIFIED COPIES ETC.**

VINKAL PRAKASH

.....Petitioner

Through: Mr. Adv. (appearance not given)
Petitioner in person.

versus

THE STATE OF NCT OF DELHI & ANR.Respondents

Through: Ms. Manjeet Arya, APP with SI
S.Khan, P.S.Neb Sarai.
Mr. Deepak Sharma, Adv. for
respondent no.2 through vc
(appearance not given)
R-2 in person.

CORAM:-

HON'BLE MR. JUSTICE RAVINDER DUDEJA

JUDGMENT(ORAL)

RAVINDER DUDEJA, J.

1. This is a petition under Section 528 of the Bharatiya Nagarik Suraksha Sanhita, seeking quashing of FIR No. 783/2022, dated 24.12.2022, registered at P.S Neb Sarai, Delhi under Sections 498A/406 IPC and all proceedings emanating therefrom on the basis of settlement between the parties.



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2. The factual matrix giving rise to the instant case is that the marriage between Petitioner and Respondent no. 2/complainant was solemnized on 02.12.2019 as per Hindu Rites and ceremonies at Delhi. No child was born out of the said wedlock. However, on account of temperamental differences Petitioner and Respondent No. 2 started living separately.

3. As per averments made in the FIR, Respondent No. 2 was subjected to physical and mental harassment on account of dowry demands by the petitioner. Chargesheet has since been filed under sections 498A/406 IPC against the petitioner.

4. During the course of proceedings, the parties amicably resolved their disputes before the Counselling Cell, Family Court, Saket, Delhi and the terms of the compromise were reduced into writing in the form of a Settlement dated 19.11.2024. It is submitted that petitioner and respondent no. 2 have obtained divorce on 03.02.2025 and petitioner has paid the entire settlement amount of Rs. 7,20,000/- (Rupees Seven Lacs Twenty Thousand only) to respondent no. 2 as per the schedule in the settlement. Copy of the Settlement dated 19.11.2024 has been annexed as Annexure E.

5. Parties are physically present before the Court. They have been identified by their respective counsels as well as by the Investigating Officer SI S.Khan, from P.S.Neb Sarai.



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6. Respondent No. 2 confirms that the matter has been amicably settled with the petitioner without any force, fear, coercion and she has received the entire settlement amount and has no objection if the FIR No. 783/2022 is quashed against the Petitioner.

7. In view of the settlement between the parties, learned Additional PP appearing for the State, also has no objection if the present FIR No. 783/2022 is quashed.

8. Hon'ble Supreme Court has recognized the need of amicable settlement of disputes in *Rangappa Javoor vs The State Of Karnataka And Another*, Diary No. 33313/2019, 2023 LiveLaw (SC) 74, *Jitendra Raghuvanshi & Ors. vs Babita Raghuvanshi & Anr.*, (2013) 4 SCC 58 & in *Gian Singh vs State of Punjab* (2012) 10 SCC 303.

9. Further, it is settled that the inherent powers under section 482 of the Code are required to be exercised to secure the ends of justice or to prevent abuse of the process of any court. Further, the High Court can quash non-compoundable offences after considering the nature of the offence and the amicable settlement between the concerned parties. Supreme Court and this Court have repeatedly held that the cases arising out of matrimonial differences should be put to a quietus if the parties have reached an amicable settlement. Reliance may be placed upon *B.S. Joshi v. State of Haryana*, (2003) 4 SCC.



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10. In view of the above facts that the parties have amicably resolved their differences out of their own free will and without any coercion. Hence, it would be in the interest of justice, to quash the abovementioned FIR and the proceedings pursuant thereto.

11. In the interest of justice, the petition is allowed, and the FIR No. 783/2022, dated 28.12.2019, registered at P.S Khajuri Khas, Delhi under section 498A/406/34 IPC & Section 4 of Dowry Prohibition Act and all the other consequential proceeding emanating therefrom is hereby quashed.

12. Petition is allowed and disposed of accordingly.

13. Pending application(s), if any, also stand disposed of.

RAVINDER DUDEJA, J

September 26, 2025

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